DR. B. N. ANTANI: I would ask a brief question. Is his attention directed to an editorial in the newspaper "Jan-mabhumi", concerned with Gujarat, which visualised this rejection a week earlier? Is it not a calculated fatal blow to the development programme of Gujarat? Is Gujarat softness and unvocalness not being construed as its weakness by the Government? What steps do you propose to take in this connection?

{Interruptions}

SHRI K. S. CHAVDA (Gujarat): Sir, I want to ask a simple question. May I know, Sir, as to when the Cabinet is going to give tlie green signal to this fertiliser project? Will it be before the end of this session?

SHRI K. RAGHURAMAIAH: Green or red, the signal is to be awaited.

PAPER LAID ON THE TABLE

ANNUAL REPORT (1967-68) AND ACCOUNTS OF THE HINDUSTAN AERONAUTICS LTD., BANGALORE AND RELATED PAPER

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy of the Annual Report and Accounts of the Hindustan Aeronautics Limited, Bangalore, for the year 1967-68, together with the Auditors* Report on the Accounts. [Placed in Library. See No. LT-2802/68.]

STATEMENT BY MINISTER RE RECENT VISIT OF A RUSSIAN DELEGATION TO INDIA

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Sir, at my invitation, His Excellency Mr. S. A. Skachkov, Chairman, State Committee of the USSR Council of ...

MR. CHAIRMAN: Is it a long one?

SHRI FAKHRUDDIN ALI AHMED:
Yes, Sir. It is over three pages.

MR. CHAIRMAN: Then, you can lay it on the Table.

SHRI FAKHRUDDIN ALI AHMED: Sir, I beg to lay on the Table of the House

a statement on the visit of the Soviet Delegation headed by H.E. Mr. S. A. Skachkov. Chairman, State Committee of the U.S. S.R. Council of Ministers for Foreign Economic Relations. [Placed in Library See No. LT-2779/68J.

SOME HON. MEMBERS: Sir, we would like to ask questions for clarifications.

SHRI ARJUN ARORA (Uttar Pradesh) : Sir, tomorrow morning we should get an opportunity to seek clarifications.

MR. CHAIRMAN: Tomorrow you may not have time, but certainly we shall see you get a proper answer and you can put questions. Now, this statement will be circulated.

MOTION RE APPOINTMENT OF A MEMBER OF THE LOK SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Sir, I beg to move:

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, in the vacancy caused by the resignation of Shri Indrajit Gupta from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee."

The question was put and the motion was adopted.

EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967

SHRIMATI VIOLET ALVA (Mysore) : Sir, I beg to move :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide that the operation of the economic system does not result in the con-

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centration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and matters connected therewith or incidental thereto, be further extended up to the last day of the second week of the 67th (February-March, 1969) Session of the Rajya Sabha."

Motor Vehicles

The question was put and the motion was adopted.

ALLOTMENT OF TIME FOR CONSI-ERATION OF THE APPROPRIATION(RAILWAYS) NO. 5 **BILL, 1968, ANDTHE APPROPRIATION** (RAILWAYS)NO. G BILL, 1968

MR. CHAIRMAN: I have to inform the Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the completion of all stages involved in the consideration and return of the following Bills by the Rajya Sabha, including the consideration and passing of amendments, if any, to these Bills:

- (1) The Appropriation (Railways) No. 5 Bill, 1968; and
- (Railways) (2) The Appropriation No. 6 Bill, 1968.

The House meets again at 2*00 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

MESSAGES FROM THE LOK SABHA

- I. THE PUNJAB APPROPRIATION BILL, 1968
- II. THE BIHAR APPROPRIATION (No. 2) BILL, 1968
- III. THE PONDICHERRY APPROPRIATION **BILL, 1968**
 - IV. THE APPROPRIATION (No. 5) BILL,1968

SECRETARY: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and

Conduct of Business in Lok Sabha, I am directed to enclose herewith the Punjab Appropriation Bill, 1968, as passed by Lok Sabha at its sitting held on the 18th December, 1968.

2. The Speaker has certified that this Bill is a Money Bill."

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Bihar Appropriation (No. 2) Bill, 1968, as passed by Lok Sabha at its sitting held on the 18th December, 1968.

2. The Speaker has certified that this Bill is a Money Bill."

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Pondicherry Appropriation Bill, 1968, as passed by Lok Sabha at its sitting held on the 18th December, 1968.

2. The Speaker has certified that this Bill is a Money Bill.'

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am herewith directed to enclose Appropriation (No. 5) Bill, 1968, as passed by Lok Sabha at its sitting held on the 18th December, 1968.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article no of the Constitution of India.'

I beg to lay a copy of each of the Bills on the Table.

THE MOTOR VEHICLES (AMEND-MENT) BILL, 1965—f oh/,/.

SHRI MULKA GOVINDA REDDY (Mysore): Yesterday I was making a charge against the Government that they are not serious, they are half-hearted and halting with regard to the question of the nationalisation of road transport. In Mysore in 1948 some buses were taken over. It was expected that within io years the entire transport system in Mysore would be nationalised but even fifty per cent, has not been nationalised. In Mysore they had prepared a scheme that such and such